

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI  
COURT-III

Appeal No.237/2017

In the matter of  
Indigenous People Media (P) Ltd

....PETITIONER

SECTION :  
Under Section 252 (3)

Order delivered on 24.1.2018

Coram :  
R. VARADHARAJAN,  
Hon'ble Member (Judicial)

For the Petitioner /applicant : -

For the Respondent/Corporate Debtor :

For the Intervener :

ORDER

Due to paucity of time arising out of sitting in the Double Bench, the matter was not able to be taken up and hence, the same is adjourned to 05.2.108.

*l*  
—Sd/-  
(R. VARADHARAJAN)  
MEMBER (JUDICIAL)

Surjit  
24.1.2018